

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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**ORDERS OF THE BENCH**

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**Date of Order: 12.12.2013**

CP No. 65/2013 (OA No. 487/2013)

Mr. D.C. Gupta, counsel for petitioner.  
Mr. D.C. Sharma, counsel for respondents.

The present Contempt Petition has been filed by the petitioner being aggrieved by the non-compliance of the order of the Tribunal dated 26.06.2013 in OA No. 487/2013, whereby the Tribunal had given the following directions: -

"Having heard the learned counsel for the applicant and upon perusal of the documents on record, I deem it proper and just to direct the respondents to consider and decide the legal notice for demand of justice of the applicant dated 17.06.2013 (Annexure A/1) by passing a reasoned & speaking order according to the provisions of law before 08.07.2013."

The respondents have filed reply to the Contempt Petition. We have perused the letter dated 04<sup>th</sup> July, 2013 (Annexure CPR/1) i.e. 'Reply to Legal Notice' sent by the respondents to the learned counsel for the applicant, and are satisfied that the substantial compliance of the order in question has been made by the respondents. As such, the Contempt Petition does not survive.

Therefore, the Contempt Petition is dismissed. Notices issued earlier to the respondents are discharged.

However, if the applicant still aggrieved, he is at liberty to take recourse before the appropriate forum as per law.



(ARVIND ROHEE)  
JUDICIAL MEMBER



(ANIL KUMAR)  
ADMINISTRATIVE MEMBER